

**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

**BEFORE S/SHRI N.S SAINI, ACCOUNTANT MEMBER
AND PAVAN KUMAR GADALE, JUDICIAL MEMBER**

ITA No.310/CTK/2015

Vikash Educational Charitable Trust, At: Rose Dale, 139, District Centre, Chandrasekharapur, Bhubaneswar.	Vs.	CIT (Exemption), 3 rd floor, Aayakar Bhavan, Basheerbag, Hyderabad
PAN/GIR No.AAATV 4124 G		
(Appellant)	..	(Respondent)

Assessee by : None
Revenue by : Shri Kunal Singh, CIT DR

Date of Hearing : 28/08/ 2017
Date of Pronouncement : 28 /08/ 2017

ORDER

Per N.S.Saini, AM

This is an appeal filed by the assessee against the order of the CIT (Exemption) Hyderabad dated 27.4.2015.

2. Vide petition dated 13.7.2017, the assessee trust has prayed to withdraw its appeal on the ground that the CIT(Exemptions) has granted registration to the assessee. Ld D.R. did not have any objection.

3. In view of above, we permit to withdraw the appeal filed by the assessee as withdrawn.

4. In the result, appeal filed by the assessee is dismissed.

Order pronounced in the open court on 28 /08/2017.

Sd/-

sd/-

(Pavan Kumar Gadale)
JUDICIALMEMBER

(N.S Saini)
ACCOUNTANT MEMBER

Cuttack; Dated 28/08/2017

B.K.Parida, SPS

Copy of the Order forwarded to :

1. The Appellant : Vikash Educational Charitable Trust, At: Rose Dale, 139, District Centre, Chandrasekharpur
2. The Respondent. CIT (Exemption), 3rd floor, Aayakar Bhavan, Basheerbag, Hyderabad
3. The CIT(A)-
4. Pr.CIT-
5. DR, ITAT, Cuttack
6. Guard file.
//True Copy//

BY ORDER,

SR.PRIVATE SECRETARY
ITAT, Cuttack